

# LIBRARY

## CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH KOLKATA

O.A.No.350/01429/2014

Date of Order : 06-01-2016

Present : Hon'ble Mr Justice G. Rajasuria, Judicial Member  
Hon'ble Ms Jaya Das Gupta, Administrative Member

Aloke Kr Bose .....Applicant

-Versus-

Union of India & Ors. (Textile) .....Respondents

For the applicants : Mr A. Chakraborty, Mr J.R.Das, Counsel  
For the respondents : Mr A. K. Basu, Counsel

### ORDER (ORAL)

JUSTICE G.RAJASURIA, JM,

Heard both. This O.A has been filed seeking the following reliefs :

- a) An order directing the respondents to cancel, rescind, withdraw or set aside the purported letter dated 05.08.2009 intimation letter dated 18.2.2010, Memorandum dated 23.9.2013, letter dated 11.8.2014 to the extent of holding the Memorandum dated 23.09.2013 being in order and implement CSB ACP Scale of Rs.6500-10500/- since directed and thereafter confirmed by the Central Silk Board/Ministry and being squarely due.
- b) An order directing the respondents to cancel, rescind, withdraw or set aside the purported Bank letter dated 18.09.2014, CSRTI letter dated 26/27.9.2014 and also amended PPO No.854 dated 12.09.2014 and thereby not to cause/effect any reduction in pay, pension and pensionary benefits and not to cause effect or further effect any recovery and/or not to compel to deposit any amount after 07 years of retirement on superannuation, being against the provisions of law.
- c) An order directing the respondents to cause/effect the refund of the amount recovered/deducted from pension A/C on immediate basis and not to compel, to deposit any amount whatsoever and not to cause further recovery/deduction of any amount whatsoever from the pension and pensionary benefits without specific direction of the Hon'ble Court.
- d) An order directing the respondents to allow the CSB ACT benefit on immediate basis vis-a-vis enhance the rationalization benefit w.e.f. 1.1.1996 in place of 15.11.2001 since 5<sup>th</sup> CPC implemented as on 1.1.1996 and rationalization, if any, is due to be effected accordingly and also in parity to other Central Government Organisations.
- e) An order directing the respondents to effect a detail/total review of the pay/pay scales allowed to the applicant so that the applicant be allowed at least at par to his juniors including private respondents.
- f) An order directing the respondents to place all relevant records before the Hon'ble Bench for conscientious justice.



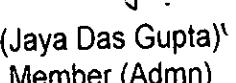
2. At the hearing learned counsel for both sides would state that during the pendency of the O.A respondent authority passed the order dated 14.10.2015 refixing the applicant's Pay and Grade Pay. The learned counsel for the applicant would submit that recording the same the matter may be closed at this stage, even though his client is not satisfied fully with the refixation of pay as contained in the order dated 14.10.2015, giving him liberty to agitate the same by filing a fresh O.A.

3. In view of this submission this O.A is disposed of accordingly giving liberty as prayed supra. Meanwhile, the order dated 14.10.2015 shall be implemented by the respondents immediately.

O.A is disposed of. No costs.

  
(Justice G. Rajasuria)  
Member (Judl.)

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(Jaya Das Gupta)  
Member (Admn)